



2026:AHC:17078

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 41715 of 2025

Prempal And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kumar Pal
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition with the prayer to direct the concerned respondent to enter the name of the petitioner from Class 3 to Class 2 pursuant to the provisions under Section 76(1)(dd) of the U.P.Land Revenue Code, 2006.
2. It is argued by learned counsel for the petitioners that in this regard, an application has been submitted by the petitioner before respondent No.3/Sub Divisional Magistrate, Tehsil Sahabad, District Rampur and considerable time has already been lapsed but till date no decision has been taken.
3. Learned Standing Counsel argued that in case, the petitioners will file fresh application, the respondent No.3 will pass appropriate order in the matter expeditiously.
4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit fresh application along with certified copy of this order within a period of two weeks from today before the respondent No.3/Sub Divisional Magistrate, Tehsil Sahabad, District Rampur. In case, the petitioner does so, the respondent No.3 will pass appropriate orders in the matter within two weeks thereafter strictly in accordance with law.

(Prakash Padia,J.)

January 22, 2026/saqlain